

Open Court

Central Administrative Tribunal
Allahabad Bench Allahabad.

Original Application No.263 of 2004

with

Original Application No.264 of 2004

with

Original Application No.265 of 2004.

Allahabad this the 17th day of March 2004.

Hon'ble Mr. Justice S.R. Singh, V.C.
Hon'ble Mr. D.R. Tiwari, A.M.

1. H.C. Pandey son of late Sri Shiv Datt, Assistant, Division of Biological Products Indian Veterinary Research Institute Izzatnagar, Bareilly (U.P), 902, Janakpur Avas Vikas Colony, Izatnagar, Bareilly (U.P).

.....Applicant in O.A. No.263/04

2. G.C. Tewari son of late Sri R.D. Tewari, Assistant, Division of Biological Products Indian Veterinary Research Institute Izatnagar, Bareilly (U.P), New Type III Quarter No.9 I.V.R.I Campus, Izatnagar, Bareilly.

.....Applicant in O.A.No.264/04.

3. J.D. Suntha son of Sri H.B. Suntha, Assistant, Division of Biological Products Indian Veterinary Research Institute Izatnagar, Bareilly (U.P), R/o A-144 Kurmanchal Nagar, Pilibhit Road, Bareilly.

.....Applicant in O.A.No.265/04.

(By Advocate : Sri G.S.D Mishra)

Versus.

1. President, Indian Council of Agriculture Research Krishi Bhawan, New Delhi.
2. Secretary, Indian Council of Agriculture Research Krishi Bhawan, New Delhi.
3. Director, Indian Veterinary Research Institute Izatnagar, Bareilly (U.P)

RS

4. Assistant Administrative Officer, Establishment Section-1, Indian Veterinary Institute Izatnagar, Bareilly (U.P)

.....Respondents in O.A.Nos.263/04,
O.A. No.264/04 and O.A.No.265/04.

(By Advocate : Sri B.B. Sirohi)

O R D E R

(By Hon'ble Mr. Justice S.R. Singh, V.C.)

Heard Sri G.S.D. Mishra learned counsel for the applicant, Sri B.B. Sirohi learned counsel for the respondents.

2. Since common questions of law and fact involved in these O.As are similar, it would be convenient to dispose them of by a common order.

3. The reliefs claimed in these O.As are that respondents may be directed to consider the applicant's grievance as contended in the representation dated 17.02.2004; to declare the result of examination which has been held between 6.5.2002 to 10.05.2002; and to declare the result of the rest of vacancies of A.A.O.

4. We are of the view that since the applicants have preferred representations for redressal of their grievance only on 17.02.2004, they ought to have approached the Tribunal after six months from filing of the representation. It would meet the ends of justice, if the O.As are disposed of with direction to the Competent Authority to consider and decide the representations dated 17.02.2004 by passing a reasoned order as early as possible before making any recruitment on the basis of advertisement dated 04.03.2004.

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5. The O.As are disposed of accordingly.
6. M.As stand disposed of in terms of order.

No costs.